



ITEM NO.8

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.14326/2024

[Arising out of impugned final judgment and order dated 11-09-2024 in CRLA No.4054/2024 passed by the High Court of Judicature at Allahabad]

ANWAR

Petitioner

VERSUS

STATE OF U.P. & ANR.

Respondents

(with I.A. No.238490/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and I.A. No.238492/2024-EXEMPTION FROM FILING O.T.)

Date : 15-01-2025 This matter was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN**

**For Petitioner(s): Mr. Amol Chitravanshi, AOR
Mr. Pragesh Mishra, Adv.**

**For Respondent(s): Ms. Tulika Mukherjee, AOR
Mr. Ajay Kumar Prajapati, Adv.
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

1. Read the office report dated 10th January, 2025.
2. Service report is yet to be received in respect of the respondent no.2.
3. We direct the Officer-in-Charge, Police Station-Ramkola, District Kushinagar, Uttar Pradesh to effect service on the respondent no.2 and send appropriate report to the office within a period of two weeks from date.

4. Re-list the special leave petition after three weeks.
5. Pending the petition, the petitioner shall be released on interim bail subject to such terms and conditions to be fixed by the trial court.
6. It is submitted by learned counsel for the respondent-State of Uttar Pradesh that counter affidavit has been filed yesterday.
7. Rejoinder thereto, if any, be filed within a week.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)